

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA**

UNSTARRED QUESTION NO. 1360  
TO BE ANSWERED ON 11.02.2019

**Recovery of Money**

1360. DR. ANUPAM HAZRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government/Visva Bharati has contemplated a plan of action for recovery of money of exchequer drawn by Pro Vice Chancellor, Visva Bharati during the period beyond his legitimate term as per the U.G.C. regulations No. 7.2.0 of 2010; and

(b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT**

**(DR. SATYA PAL SINGH)**

(a) & (b): The terms and conditions of the Pro-Vice-Chancellor of Visva-Bharati are governed by the provisions of the Act and Statutes of the University. As per Statute 3(6) of the Statutes of the Visva-Bharati Act, if the office of the Vice-Chancellor becomes vacant due to death, resignation, or otherwise or if he/she is unable to perform his/her duties owing to absence, illness or any other cause, the Pro-Vice-Chancellor shall discharge the duties of Vice-Chancellor until a new Vice-Chancellor or the Vice-Chancellor assumes office, as the case may be. Further, the Statute 4(3) of the Visva-Bharati Act, inter-alia, provides that the Pro-Vice-Chancellor shall, while discharging the duties of the Vice-Chancellor under Statute 3(6), continue in office notwithstanding the expiration of the term of office until a new Vice-Chancellor or the Vice-Chancellor, as the case may be, assumes office.

The Pro-Vice-Chancellor was continuing in his office in terms of the aforesaid provisions of the Statutes of the Visva-Bharati Act. Therefore, the question of recovery of money of exchequer drawn by him does not arise.

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